

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 3843**

TO BE ANSWERED ON THE 16TH JULY, 2019/ ASHADHA 25, 1941 (SAKA)

LOSS OF LIVES IN TERROR ATTACKS

3843. DR. SHASHI THAROOR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of security personnel who have lost their lives in Jammu and Kashmir due to terrorist attacks since 2014;

(b) whether the Ministry has ensured that the family dependents of all security personnel who have lost their lives due to the aforesaid reasons, have been provided compensation for the same;

(c) if so, the average compensation amount per family, which has been provided by the Ministry; and

(d) if not, the reasons therefor?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI G. KISHAN REDDY)**

(a): Pursuant to Government's policy of zero tolerance against terrorism, the security forces are taking proactive action against terrorists. Due to concerted and synergized efforts of security forces, 963 terrorists have been neutralized in the state of Jammu and Kashmir since 2014 till June, 2019. However, during these operations, 413 security forces personnel have also lost their lives.

(b) to (d): Each of the CAPFs has designated Welfare Officers at the Headquarter as well as at unit levels to facilitate the families of CAPFs personnel, who sacrifice their lives in the call of duty, to avail the admissible benefits. The details of admissible benefits given to the next of kin of such CAPFs personnel are given in the Annexure.

Benefits to the Next of Kin (NoK) of Central Armed Police Forces (CAPFs) personnel who sacrifice their lives in the course of duty:-

(i) Central Ex-gratia: The Central ex-gratia lump-sum compensation has been enhanced with effect from 01/01/2016 from Rs. 15 lakh to Rs. 35 lakh for death on active duty and from Rs. 10 lakh to Rs. 25 lakh for death on duty, as the case may be, to the NoK of the deceased CAPF & AR personnel.

(ii) Extra Ordinary Pension: The NoK of the deceased are entitled to get Liberalized Family Pension (i.e. last pay drawn) under Central Civil Service (Extra Ordinary Pension) Rules, 1939.

(iii) Service Benefits: All service benefits viz, Death-cum-Retirement Gratuity (DCRG), Leave Encashment, Central Government Employees Group Insurance Scheme (CGEGIS), General Provident Fund (GPF) etc. are admissible.

(iv) Force Level Welfare Schemes: Each of the force has evolved / set up force level welfare schemes for the employees/ Jawans such as Benevolent Funds, Financial Assistance/Scholarship to the children for education and Financial Assistance for daughter's/sister's marriage etc.

(v) Funds from 'Bharat Ke Veer': 'Bharat ke Veer' is an online portal which enables people to donate voluntarily to the NoKs of CAPF personnel who sacrifice their lives. Such contributions are made directly to the accounts of NoKs online. In addition, funds received in Bharat Ke Veer corpus are also distributed to the NoKs of such personnel.

(vi) 'Operation Casualty Certificate': The CAPFs personnel killed in action get 'Operational Casualty Certificate' on the line of 'Battle Casualty Certificate' as available to Armed Forces. NoKs are entitled to certain benefits viz Air and Rail travel fare concession and allotment of Oil Product Agencies etc. on the line of benefits that NoKs of the Defence personnel get on being conferred 'Battle Casualty Certificate'.

(vii) Prime Minister Scholarship Scheme (PMSS): Under PMSS, an amount Rs.2250/- per month for girls and Rs.2000/- per month for boys is released to the wards of serving / Ex-CAPFs, AR and National Security Guard (NSG) personnel. The amount of Scholarship has now been increased from Rs. 2000/- per month to Rs. 2500/- per month for boys and from 2250/- per month to Rs.3000/- per month for girls from the academic year 2019-2020 onwards.

(viii) Provision of Ex-gratia compensation by the States/UTs: Many States/Union Territories have also made provision to pay compensation /assistance to NoKs as per their rules.
